

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4148
ANSWERED ON:20.12.2011
FREEZE ON ADVERTISEMENTS
Azad Shri Kirti (Jha)

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the criteria under which the Government decides to freeze advertisements;
- (b) whether the Government has recently froze advertisements to some newspapers in Kashmir; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M.JATUA)

(a) Sir, the Government can stop issuing advertisements to a newspaper as per Clause-18 of the DAVP Advertisement Policy, 2007 under the following circumstances:-

- 1) When found to have deliberately submitted false information.
- 2) When found to have discontinued its publication, changed its periodicity or its title or has become irregular or changed its premises/press without due intimation.
- 3) When it has failed to submit its annual return to the RNI.
- 4) When indulged in unethical practices or anti-national activities.
- 5) When convicted by a Court of Law.
- 6) When it refuses to accept advertisements issued by DAVP on more than two occasions.

(b) & (c) : The details are being collected.